OFFER OPENING PUBLIC ANNOUNCEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT TO THE PUBLIC SHAREHOLDERS OF

KKALPANA PLASTICK LIMITED

CIN: L25200WB1989PLC047702; Website: www.kkalpanaplastick.com;
Registered Office: 12, Dr. U.N. Brahmachari Street, Maruti Building, 5th Floor, Flat No. 5F, Kolkata- 700 017;
Tel. No.: (033) 4003 0674; Email: kolkata@kkalpanaplastick.co.in

This Offer Opening Public Announcement cum Corrigendum to the Detailed Public Statement (**"Advertisement"**) is being issued by VC Corporate Advisors Private Limited (**"Manager to the Offer"**), on behalf of Mr. Ashish Begwani (hereinafter referred to as the **"Acquirer"**) pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto [**"SEBI (SAST) Regulations"**] in respect of Open Offer (**"Offer"**) for the acquisition of upto 14,37,420 (Fourteen Lakhs Thirty-Seven Thousand Four Hundred and Twenty) fully paid-up equity shares of the Target Company of face value of Rs. 10/- each, representing 26.00% of the total paid-up equity and voting share capital of Kkalpana Plastick Limited (hereinafter referred to as the **"KPL"** or the **"Target Company"**). This advertisement is to be read in conjunction with the Public Announcement (**"PA"**) dated July 07, 2026, Detailed Public Statement (**"DPS"**) dated July 14, 2026 as published in the Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions, Pratahkal (Marathi daily) Mumbai edition and Arthik Lipi (Bengali daily) Kolkata edition on July 14, 2026, Draft Letter of Offer (**"DLOF"**) dated July 21, 2026 and the Letter of Offer (**"LOF"**) dated August 07, 2026 which is available on the website of the Securities and Exchange Board of India (**"SEBI"**) and BSE Limited (**"BSE"**) and The Calcutta Stock Exchange Limited (**"CSE"**), i.e., both the Stock Exchanges where the equity shares of the Target Company are presently listed.

1. **Offer Price:** The Offer Price is Rs. 28/- (Rupees Twenty-Eight Only) per equity share, payable in cash. There has been no upward revision in the Offer Price from the price mentioned in the Letter of Offer.
2. The Committee of Independent Directors (**"IDC"**) of the Target Company have perused the PA dated July 07, 2026, DPS dated July 14, 2026 as published on July 14, 2026, DLOF dated July 21, 2026 and LOF dated August 07, 2026 issued by the Manager to the Offer on behalf of the Acquirer in relation to the Open Offer. IDC has opined only on the pricing of the Offer. The IDC is of the opinion that the Offer Price of Rs. 28/- (Rupees Twenty-Eight Only) per fully paid-up equity share offered by the Acquirer is in accordance with the SEBI (SAST) Regulations and appears to be fair and reasonable.

   The recommendation of IDC dated August 17, 2026 was published on August 18, 2026 in the Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions, Pratahkal (Marathi daily) Mumbai edition and Arthik Lipi (Bengali daily) Kolkata edition on August 18, 2026.
3. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. Further, there has been no competitive bid to this Open Offer.
4. MUFG Intime India Private Limited (*Formerly Link Intime India Private Limited*), being the Registrar to the Offer, has confirmed that the Letter of Offer has been dispatched to all the Public Shareholders of the Target Company except the Selling Shareholders through electronic means on Thursday, August 13, 2026 (for Equity Shareholders holding Equity Shares in dematerialized from) whose name appeared on the register of members on the Identified Date and who have registered their email ids with the Depositories and/or the Target Company and through physical means to all the remaining public shareholders of the Target Company on Friday, August 14, 2026 (holding Equity Shares in Physical form) whose name appeared on the register of members on the identified date.
5. Please note that a copy of the LOF along with the Form of Acceptance-cum-Acknowledgement is available on the website of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, CSE at www.cse-india.com and Manager to the Offer at www.vccorporate.com. Shareholders can also apply by downloading such forms from the above-mentioned websites. Further, in case of non-receipt/ non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
   a. **In case of Physical Shares:** Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through the relevant Selling Broker by providing name, address, number of Equity Shares held, number of Equity Shares tendered and other relevant documents as mentioned in paragraph 8.15 of the LOF along with duly filled and signed Form SH-4.
   b. **In case of Dematerialized Shares:** Public Shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stock brokers (**"Selling Broker"**) registered with BSE within the normal trading hours of the secondary market, during the Tendering Period in accordance with the procedure as mentioned in paragraph 8.14 of the LOF.
   c. Shareholders whose brokers are not registered with BSE are able to tender their Equity Shares through the Acquirer's Broker or the Buying Broker.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the DLOF was submitted to SEBI on July 21, 2026. We have received the final observations from the SEBI in terms of Regulation 16(4) of the SEBI (SAST) Regulations vide its observation letter no. SEBI/HO/49/12/11(74)2026-CFD-RAC-DCR2/I/18184/2026 dated August 05, 2026 which has been duly incorporated in the LOF.
7. **Any other material change from date of the PA (Material updates):**
   a. *"5.8 The entire Equity Shares of KPL are presently listed on both the Stock Exchanges i.e., CSE since July 31, 1992 and BSE since January 25, 1993. The Equity Shares are placed under the BSE Scrip Code "523652" and CSE Scrip Code "029050". However, the trading in Equity Shares of the Target Company at BSE has been restricted on account of Equity Shares being under Graded Surveillance Measures (GSM): Stage 4 and have not been traded at CSE for the last many years."*
   b. There has been frequent change in the trading status of the equity shares of the Target Company. As on the date of the LOF, trading in the equity shares of the Target Company was restricted. However, as on the date of the recommendation of the IDC, trading in the equity shares was not restricted. Further, as on the last preceding day of this Advertisement, trading in the equity shares of the Target Company is once again restricted.
   c. We have inserted point no.'s 8.14 (xii) and 8.23 (iii) in the LOF. The newly inserted points are produced herein below:

      "8.14(xii) All non-resident Public Shareholders (i.e., Public Shareholders not residing in India including NRIs, OCBs and FPIs) are mandatorily required to fill the Form of Acceptance. The non-resident Public Shareholders holding Equity Shares in dematerialised form, directly or through their respective Selling Brokers, are required to send the Form of Acceptance along with the required documents to the Registrar to the Offer at its address given on the cover page of the Letter of Offer. The envelope should be super scribed as "Kkalpana Plastick Limited - Open Offer". The detailed procedure for tendering Equity Shares will be included in the Form of Acceptance."

      "8.23 (iii) In case of certain client types viz. NRI, Foreign Clients etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) who do not opt to settle through custodians, the funds pay-out would be given to their respective Selling Broker's settlement accounts for releasing the same to their respective shareholder's account onwards. For this purpose, the client type details would be collected from the Registrar to the Offer."
8. **Details regarding the status of the Statutory and other approvals:**

   As on the date of Letter of Offer, there are no regulatory or statutory approvals pending to be received. If any other statutory approvals become applicable prior to the completion of the Offer, this Offer would also be subject to such other statutory approval(s). For more details regarding the statutory and other approvals for this Offer, please refer to the paragraph "Statutory and other approvals" under paragraph 7.10 of LOF.
9. The Open Offer will be implemented by the Acquirer through Stock Exchange Mechanism made available by the Stock Exchange in the form of separate window (**"Acquisition Window"**) as provided under the SEBI (SAST) Regulations and SEBI Master Circular SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023. BSE Limited has granted the Acquisition Window to the Acquirer through their notice no. 20260818-21 dated August 18, 2026.
10. **The schedule of major activities relating to the Offer as mentioned on page no. 2 of the DLOF stands amended and the revised schedule as mentioned on page no. 2 of the LOF is set forth below:**

Activities	Original Date	Original Day	Revised Date	Revised Day
Public Announcement (PA)	July 07, 2026	Tuesday	July 07, 2026	Tuesday
Publication of Detailed Public Statement (DPS) in newspapers	July 14, 2026	Tuesday	July 14, 2026	Tuesday
Last date of Filing of the Draft Letter of Offer with the SEBI	July 21, 2026	Tuesday	July 21, 2026	Tuesday
Last date of a Competing Offer#	August 04, 2026	Tuesday	August 04, 2026	Tuesday
Identified Date*	August 13, 2026	Thursday	August 07, 2026	Friday
Date by which the Letter of Offer will be dispatched to the shareholders	August 20, 2026	Thursday	August 14, 2026	Friday
Last date by which Board of the Target Company shall give its recommendation	August 24, 2026	Monday	August 18, 2026	Tuesday
Last date for upward revision of Offer Price and/or Offer Size	August 25, 2026	Tuesday	August 19, 2026	Wednesday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspapers and sending the same to SEBI, Stock Exchange and Target Company	August 27, 2026	Thursday	August 20, 2026	Thursday
Date of commencement of tendering period (Offer opening Date)	August 28, 2026	Friday	August 21, 2026	Friday
Date of closing of tendering period (Offer closing Date)	September 10, 2026	Thursday	September 04, 2026	Friday
Date by which communicating rejection / acceptance and payment of consideration for applications accepted	September 25, 2026	Friday	September 21, 2026	Monday

The above timelines are indicative (prepared based on timelines provided under the SEBI (SAST) Regulations and are subject to receipt of statutory/ regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

 # There has been no competing offer as on the date of the LOF.

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except parties to Share Purchase Agreement including persons deemed to be acting in concert with such parties) are eligible to participate in the Offer any time before the Closure of the Tendering Period.*

11. The Acquirer accepts full responsibility for the information contained in this Advertisement and for the fulfilment of their obligations laid down in the SEBI (SAST) Regulations and a copy of this Advertisement shall also be available on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com and CSE at www.cse-india.com.
12. Capitalized terms used in this Advertisement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED ON BEHALF OF THE ACQUIRER BY THE MANAGER TO THE OFFER:

VC Corporate Advisors Private Limited
SEBI REGN. No.: INM000011096
Validity of Registration: Permanent
CIN: U67120WB2005PTC106051
(**Contact Person:** Ms. Urvi Belani/ Mr. Premjeet Singh)
31, Ganesh Chandra Avenue, 2nd Floor,
Suite No.- 2C, Kolkata-700 013
Tel. No.: (033) 22253940
Email: mail@vccorporate.com
Website: www.vccorporate.com

Date: 20.08.2026
Place: Kolkata

Sd/-
Ashish Begwani
Acquirer